

in consultation with the Ministries concerned;

(b) Duplication of efforts has thus been avoided.

#### NATIONAL DEFENCE ACADEMY

**\*1525. Shri Mathew:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that orders have been passed recently to reduce the pay scales of civilian teachers in the National Defence Academy; and

(b) if so, whether those orders apply also to those who have been in service for a number of years?

**The Minister of Defence (Dr. Katju):**

(a) Yes, civilian teachers in the National Defence Academy were originally appointed on a temporary basis on contract on certain rates of pay. Regular scales have now been prescribed. These scales of pay are slightly lower than the contract scales. It is proposed to offer permanent appointments to 80% of the existing teaching staff on these new scales. The remaining 20% will be considered for quasi-permanency under the normal rules.

(b) Yes, Sir.

#### TRIBALS IN TRIPURA

**\*1526. Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large plot of land was brought under cultivation by Tribes in the area of Ujain Masmara of Tripura, no less than 15 to 20 years ago;

(b) whether settlement of land has been held up; and

(c) if so, the steps Government intend to take to protect these tribal people?

**The Minister in the Ministry of Communications (Shri Raj Bahadur):**

(a) Only a small area of 320 acres has been brought under cultivation by various tribes within the last 8-10 years.

(b) and (c) The State of Tripura has not been surveyed and settled. Survey in respect of the area brought under cultivation by tribals was conducted in 1954 but the record of rights could not be completed as in the meanwhile there have been several encroachments. Settlement of these lands is proceeding and is expected to be completed shortly.

#### COST ACCOUNTANTS

**\*1527. Shri Ramananda Das:** Will the Minister of Finance be pleased to state the reasons for not giving proper statutory recognition to the Cost Accountants in India?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** Before Government can accord statutory recognition to any profession, they must be satisfied that the profession is organised on sound lines and will be in a position to exercise its rights and responsibilities effectively. So far as the profession of Cost Accountants is concerned, the question of according statutory recognition to it is now under the consideration of Government and Government expect to reach a decision on this matter shortly.

#### LOCAL ALLOWANCES IN ASSAM

**\*1529. Shri T. B. Vittal Rao:** Will the Minister of Finance be pleased to state:

(a) whether a team of 3 officials was deputed in December, 1955 to Assam to conduct an "on the spot enquiry" regarding local allowances admissible in Assam;

(b) whether they have submitted any report; and

(c) if so, the action that has been taken on the report?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** (a) Yes. They were asked to enquire into certain types of compensatory allowances in Assam.

(b) The report of the team is expected shortly.

(c) This does not therefore arise.